

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No376/2006**

**Tuesday this the 30 th day of May 2006.**

**CORAM:**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

S.Sadasivan Pillai, S/o K Sankupillai,  
Pointsman Gr. I,  
Piravam Road Railway Station,  
Southern Railway, Trivandrum Division. **Applicant**

By Advocate Mr. Martin G Thottan)

**Vs.**

1. The Chief Personnel Officer,  
Southern Railway, Headquarters Office, Chennai-3.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum. **Respondents**

(By Advocate Shri Thomas Mathew Nellimoottil)

The Application having been heard on 30.5.2006  
the Tribunal on the same day delivered the following

**ORDER**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

This is an application filed for cancellation of the impugned transfer order A-3. This is causing hardship to the applicant who is having medical problems, problems of education of his children and the need for living with his family. Counsel for applicant states that the applicant has got only 13 months to retirement. He would be satisfied if the applicant is permitted to make a representation detailing all his grievances to the first respondent and the 1st respondent is directed to consider the same and dispose of it with a speaking order within a time frame fixed by this Tribunal.

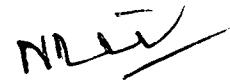
2. Mr. Thomas Mathew Nellimoottil takes notice for the respondents. Counsel for respondents submits that he has no objection in adopting such a course of action.



3. Hence, it is ordered that the applicant shall make a self contained representation addressed to the 1st respondent containing all the points raised in the O.A. within a period of one week and the 1st respondent shall dispose of the same and communicate by a speaking order in the light of the extant rules and instructions on the subject, within a period of one month from the date of receipt of a copy of this order. Till then, the impugned order shall be kept in abeyance.

4. O.A. is disposed of as above. No costs.

Dated the 30<sup>th</sup> May, 2006.



N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

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